

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 231  
IB-443/ND/2020**

**IN THE MATTER OF:**

**M/s. Reliance Home Finance Ltd.**

**...PETITIONER**

**Vs.**

**M/s. World Window Impex (India) Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 23.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

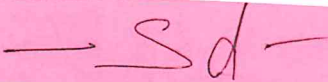
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor :Mr. Akhil Sachar, Advocate with  
Ms. Sunanda Tulsyan, Advocate.**

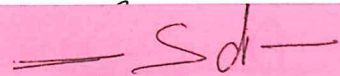
**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the proxy counsel for the corporate debtor and also counsel for the financial creditor. At the request of proxy counsel for the corporate debtor, 10 days time has been granted in this matter. Post the matter to 22.01.2021 for filing the reply.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Anjula)